## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 169 OF 2018

Dated: 15<sup>th</sup> November, 2018

# Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

#### In the matter of:

 

 M/s Himachal Sorang Power Pvt. Ltd.
 .... Appellant(s)

 Central Electricity Regulatory Commission & Ors.
 .... Respondent(s)

 Counsel for the Appellant(s)
 :
 Mr. Sri Venkatesh Ms. Nishtha Kumar Mr. Sandeep Rajpurohit
 ....

 Counsel for the Respondent(s)
 :
 Ms. Suparna Srivastava Mr. Tushar Mathur for R-2
 ....

### <u>ORDER</u>

The learned counsel, Mr. S. Venkatesh, appearing for the Appellant prays for four weeks time to file his rejoinder in this matter.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his rejoinder in this matter by 13.12.2018, after duly serving copy to the learned counsel for the appearing respondents.

List this matter on <u>20.12.2018</u>, as requested and agreed by the learned counsel appearing for both the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member